

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 399/2003 IN
OA NO. 2521/2002
MA NO. 450/2004

This the 17th day of March, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. S.A. SINGH, MEMBER (A)

Chandra Mohan Saraswat,
S/o Sh. Nanak Chand Saraswat,
Upper Division Clerk (Compulsarily retired),
office of the Superintending Engineer,
High Power Transmitter, All India Radio,
Aligarh. (U.P.).

Present Address:

C/o Sh. Devendra Kumar Sharma,
Quarter No.6/32, Najafgarh, Behind House of
Smt. Maya Devi,
Ex. Block Parmukh,
New Delhi.

(By Advocate: Sh. D.N.Sharma)

Versus

1. Sh. K.S.Sarma,
The Director General,
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi.

2. Sh. Rajeev Kapoor,
Station Engineer,
High Power Transmitter,
All India Radio,
Aligarh (U.P.).

(By Advocate: Sh. Pawan proxy for
Sh. Rajeev Sharma)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Respondents have placed on record an order dated 18.3.2004 whereby it is stated that directions given in the OA had been complied with.

2. We have also gone through the directions given in the OA where it was mentioned that the impugned orders dated 4.4.2001 and 27.11.2001 passed respectively by the Disciplinary Authority and the Appellate Authority are quashed and set

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aside with all consequential benefits and respondents were directed to reinstate the applicant in the service at the earliest and in any event within two months.

3. Vide order dated 16.3.2004 since Sh. Saraswat has been reinstated and it is also mentioned that he shall also be entitled to all consequential benefits. So we find that directions given in the OA stands satisfied. CP is, therefore, dropped.


(S.A. SINGH)

Member (A)


(KULDIP SINGH)

Member (J)

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